

Central Administrative Tribunal
Principal Bench

R.A.No.48/98 in
O.A.No.944/96

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi this the 11th day of March, 1998

Shri Gulshan Jit Singh Ahluwalia
s/o late S.Jhirmal Singh
17B/28, Dev Nagar
Karol Bagh
New Delhi - 110 005. ... Applicant

Vs.

1. Union of India
Ministry of Defence
South Block
New Delhi.
2. The Engineer-in-Chief
Army Headquarters
Kashmir House
New Delhi - 110 001.
3. The Chief Engineer
Western Command
Chandi Mandir. ... Respondents

O R D E R (By Circulation)

The Petitioner has filed the Review Application for seeking review on the ground that plea in the aforesaid OA for grant of interest at 18% on all the outstanding dues has not been accepted.

2. The scope of the review jurisdiction is circumscribed and limited. It is to be resorted to only when there is an error of fact or law patent on the face of record. In the present case the Petitioner had claimed 18% interest on all the outstanding dues but the Tribunal in the impugned order had, after considering his case, allowed 12% interest on payment of arrears of pension. It was also held that the applicant would be entitled to normal rate of interest on any arrears of GPF amount due to him. Interest on other outstanding dues had thus not been allowed in the facts and circumstances

Ore

of the case. This being the conclusion of the Tribunal, there is no error of fact or law patent on the face of record which would call for exercise of review jurisdiction.

3. Accordingly, the RA being devoid of merit, is summarily rejected.

R.K. AHOOT
(R.K. AHOOT)
MEMBER(A)

/rao/